GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 2484

TO BE ANSWERED ON THE 8TH AUGUST, 2018/ SHRAVANA 17, 1940 (SAKA)

AMENDMENT TO CODE OF CRIMINAL PROCEDURE, 1973

2484. PROF. M. V. RAJEEV GOWDA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government plans to amend the Code of Criminal Procedure, 1973, to usher in the requisite clarity on safeguards and transparency with respect to electronic data;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (c): There is no proposal to amend the Code of Criminal Procedure, 1973 as the subject of safeguards and transparency with respect to electronic data is in the domain of the Information Technology Act, 2000.
